

(A3)

CENTRAL ADMINISTRATIVE TRIBUNAL

LUCKNOW BENCH

LUCKNOW

CONTEMPT PETITION No. 10 of 1992.

Lakshpati Singh verma and others Petitioners

versus

Shri K.P.Singh and others Respondents.

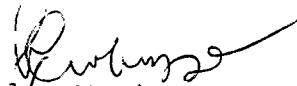
Shri R.C. Singh Counsel for Applicant.
Shri A.K. Srivastava Counsel for Respondents.

Coram:

Hon. Mr. Justice U.C. Srivastava, V.C.
Hon. Mr. K. Obayya, A.M. Member.

(Hon. Mr. Justice U.C. Srivastava, V.C.)

As the original application in this case has already been disposed of the question no longer is necessary to take any action under the Contempt of Courts Act, when no such case has been established. However, it is expected that the the contemnors will do the needful and will not by-pass any order passed by the Tribunal and will not face the contempt proceedings. Application is consigned and the notices are discharged.


Adm. Member.


Vice Chairman.

StruckeX/

Lucknow: Dated 4.1.93